COURT – I

Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

E.P. No.1 of 2012 in
Appeal No.21 of 2006 & I.A. No.143 of 2012

Dated: 19th April, 2012

Present : Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member

Chhatisgarh State Power Distribution Co. Ltd. ...Appellant (s)/ Petitioner

Versus

Gujarat Urja Vikas Nigam Ltds. & Ors. ...Respondent(s)

Counsel for the Appellant(s) : Ms. Suparna Srivastava

Counsel for the Respondent (s): Mr. Abhishek Mitra,
Mr. M.G. Ramachandan
Mr. Anand K. Ganesan for R-1

O R D E R

We have heard the learned counsel for the parties. This is an application to implead a necessary party.

Admittedly, the party which is sought to be impleaded in this matter is one of the Respondents in the main Appeal which was disposed of earlier. Hence, this Application is allowed.

Post the mater on **07.05.2012** for hearing.

(Rakesh Nath)
Technical Member

(Justice M. Karpaga Vinayagam)
Chairperson

vs/mk